

Kerala Agricultural University (Amendment) Act, 1989

6 of 1989

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An Act further to amend the Kerala Agricultural University Act, 1971. WHEREAS it is expedient furtherto amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing; BE it enacted in the Thirty-ninth year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1989.

(2) It shall be deemed to have come into force on the 14 th day of September, 1988.

2. Amendment Of Section 3 :-

In sub-section (5) of section 3 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the word Mannuthy, the word Vellanikkara shall be substituted.

3. Amendment Of Section 7 :-

In section 7 of the principal Act for items (9) and (10), the following items shall be substituted, namely:

(9) to establish with the prior approval of the Government and maintain colleges relating to agriculture, fisheries, dairying, veterinary medicine, animal science, home science, agricultural engineering, forestry, water management and soil conservation and allied sciences;

(10) to establish and maintain laboratories, libraries, research stations, institutions and museums for teaching, research and extension education;

(10A) to raise and maintain farms and plantations for teaching, research and extension education..

4. Amendment Of Section 10 :-

In section 10 of the principal Act,

(i) the figure and brackets (1), at the beginning shall be omitted;

(ii) under the heading Elected Members, for items (1) and (2), the following items shall be substituted namely:

(1) five members elected according to the principles of proportional representation by means of single transferable vote by the Members of the Legislative Assembly from among themselves, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;

(2) two members elected by the students of the post-graduate courses and one member elected by the students of the Doctorate Degree Courses in the University, from among themselves;;

(iii) under the heading Members nominated by the Chancellor, (a) for item (2), the following item shall be substituted, namely:

(3) five farmers, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;;

(b) for item (5), the following item shall be substituted, namely:

(5) two women;;

(c) for item (8), the following item shall be inserted, namely:

(8) four members to represent agricultural labour, of whom, one shall be a member belonging to a Scheduled Caste;;

(d) after item (9), the following item shall be inserted, namely:

(10) two members belonging to the Scheduled Caste and one member belonging to a Scheduled Tribe, of whom one shall be a member of the Legislative Assembly of the State.

5. Amendment Of Section 14 :-

In section 14 of the principal Act, under the heading Other Members, for item (4), the following items shall be substituted,

namely:

(4) five non-official members of the General Council, elected by the Council, of whom, one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe and one shall be a woman;

one member elected from among the students in the General Council, by the Council:

Provided that the member shall hold office for a period of one year from the date of election or till he or she ceases to be a member of the General Council whichever is earlier.

6. Amendment Of Section 17 :-

In sub-section (1) of section 17 of the principle Act, for item (j), the following item shall be submitted, namely :

(j) Two members from among the Post Graduate Students and one member from among the Research Students of the University, elected in such manner as may be prescribed;

7. Amendments Of Section 28 :-

In section 28 of the principal Act, after sub-section (9), the following sub section shall be inserted, namely:

(9A) Subject to ratification by the Executive Committee the Vice-Chancellor shall have power to suspend the teachers and other employees of the University and to take disciplinary action against them.

(9B) The Vice-Chancellor shall exercise supervision and control over the residence and discipline of students.

8. Repeal And Saving :-

(1) The Kerala Agricultural University (Amendment) Ordinance, 1988 (15 of 1988), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amendment by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.